



IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-IV

ITEM No. 412

IA (Liq.) Progress Report /440/ND/2025 IA/2552/ND/2025
IA/1698/ND/2025 IA (Liq.) Progress Report / 190/ND/2025
IA/1387/ND/2023 CA/194/ND/2020 IA/1103/ND/2022
IA/5236/ND/2022 IN IB/1144/ND/2019

IN THE MATTER OF:

M/s P.S.T Tranding And Components	Applicant
Versus		
Ekdant Buildtech Pvt.		Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 21.08.2025

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM
HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant	: Mr. Rajinder Wali, Advocate in IA/2552/ND/2025
For the Liquidator	: Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Vaishnavi, Advocates. Mr. Arijeet Banerjee, Advocate in IA/1103/ND/2022

ORDER

IA (Liq.) Progress Report /440/ND/2025

Mr. Karan Kohli, Ld. Counsel for the Liquidator is present physically.

This Application has been filed by the Liquidator under Regulation 15 of the IBC, 2016 to take on record 14th Progress Report of the CD for the quarter ended on 30.06.2025.

Considering the facts and circumstances of the case and submissions made by Ld. Counsel for the Liquidator, this Tribunal is inclined to allow the said application. The 14th Progress Report is taken on record subject to all just exceptions. Accordingly, **IA(Liq.)/440/ND/2025** is allowed and disposed of.

Abhishek



IA/2552/ND/2025

Mr. Rajinder Wali, Ld. Counsel for the Applicant is present through VC.

This Application has been filed by the applicant under Rule 54 of the IBC, 2016, seeking rectification of order dated 08.05.2025 passed in IA/497/ND/2025 by way of following prayers:-

PRAYER

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) Allow the present Application
- b) The order dated 08.05.2025 be ordered to be corrected as stated in para 7 above
- c) Order that Mr. Chetan Gupta, Liquidator is permitted to be replaced with Arck Resolution Professional LLP, through Sh. Anil Kohli, designated partner (Registration No. IBBI/IPE-0030/IPA-1/2022-23/50013), as liquidator of M/s Ekdant Buildtech Pvt. Ltd.
- d) Pass such other and further orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Considering the facts and circumstances of the case, submissions made by Ld. Counsel for the applicant and prayer made in the present Application, this Tribunal is inclined to allow the present Application. The rectified order dated 08.05.2025 passed in IA/497/ND/2025 may be read as below:-

“.....
Taking into consideration the said submissions made by the Learned Counsel for the Applicant as well as the averments contained in the Application, this Adjudicating Authority is inclined to allow the present application i.e. IA/497/ND/2025, consequently, Mr. Chetan Gupta, Liquidator is hereby replaced with ARCK Resolution Professionals LLP, through Mr. Anil Kohli, Designated Partner (Registration No. IBBI/IPE-0030/IPA-1/2022- 23/S0013) as the Liquidator for Ekdant Buildtech Pvt. Ltd.”

Abhishek



Accordingly, **IA/2552/ND/2025** is allowed and disposed of.

IA/1698/ND/2025

Mr. Karan Kohli, Ld. Counsel for the Liquidator is present physically.

This Application has been filed by the Liquidator under Section 60(5) of the Insolvency & Bankruptcy Code, 2016, seeking following prayers:-

PRAYER

In the aforesaid facts and circumstances, it is most humbly and respectfully prayed that this Hon'ble Bench may graciously be pleased:

- a) To pass an order for extension of liquidation period for 6 months from 01.04.2025 to 30.09.2025 
- b) Pass such other/order directions as this Hon'ble Bench may deem fit and proper in the facts and circumstances of the case.

Considering the facts and circumstances of the case, submissions made by the Liquidator and prayer made in the Application, this Tribunal is inclined to extend the liquidation period for six months (180 days) from 01.04.2025 to 30.09.2025 to complete the liquidation process. Liquidator is directed to complete the liquidation process within the extended period. Accordingly, **IA/1698/ND/2025** is allowed and disposed of.



IA (Liq.) Progress Report /190/ND/2025

Mr. Karan Kohli, Ld. Counsel for the Liquidator is present physically.

This Application has been filed by the Liquidator under Regulation 15 of the IBC, 2016 to take on record 11th Progress Report of the CD for the quarter ended on 31.12.2024.

Considering the facts and circumstances of the case and submissions made by Ld. Counsel for the Liquidator, this Tribunal is inclined to allow the said application. The 11th Progress Report is taken on record subject to all just exceptions. Accordingly, **IA(Liq.)/190/ND/2025** is allowed and disposed of.

IA/1387/ND/2023

Mr. Karan Kohli, Ld. Counsel for the Liquidator is present physically. None appeared on behalf of the respondents.

Let fresh notice be issued to the respondents by all modes including Dasti. Liquidator is directed to take fresh steps for notice to the respondents within 03 days and file proof of service. Respondents are directed to file reply within a week's time from the date of receipt of copy of the Application.

List on **18.09.2025**.

CA/194/ND/2020

Ld. Counsel for the Liquidator submits that the prayer made in the present Application has become infructuous, therefore, the same may be dismissed.

In view of the above, **CA/194/ND/2020** is dismissed being infructuous.



IA/1103/ND/2022

Mr. Arijeet Banerjee, Ld. Counsel for the respondents is present through VC.

None appeared on behalf of the applicant despite repeated calls. It appears that the applicant is not interested to pursue the matter. Accordingly, **IA/1103/ND/2022** is dismissed for want of prosecution.

IA/5236/ND/2022

Mr. Karan Kohli, Ld. Counsel for the Liquidator is present physically. None appeared on behalf of the respondents.

Let fresh notice be issued to the respondents by all modes including Dasti. Liquidator is directed to take fresh steps for notice to the respondents within 03 days and file proof of service. Respondents are directed to file reply within a week's time from the date of receipt of copy of the Application.

List on **18.09.2025**.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(MANNI SANKARIAH SHANMUGA SUNDARAM)
MEMBER (JUDICIAL)

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 419

IA/1698/ND/2025, IA/497/ND/2025 in IB/1144/ND/2019

IN THE MATTER OF:

M/s P.S.T Trading And Components	...	Applicant
Versus		
Ekdant Buildtech Pvt. Ltd.	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 08.05.2025

CORAM:

SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
SHRI ATUL CHATURVEDI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the CoC	: Mr. Rajinder Wali, Adv. in IA 497/2025
For the Applicant	: Mr. Aditya Kumar Jha, Adv. For R-2 in IA 497

HYBRID HEARING (PHYSICAL & VC)

IA/497/ND/2025

This is an application filed under Section 27 of the Insolvency and Bankruptcy Code 2016, read with Regulation 22A of the Insolvency and Bankruptcy Board of India (insolvency Professionals) Regulations, 2016. The prayers mentioned in the application are mentioned below:

- a) *Allow the present Application and Replace Mr. Chetan Gupta as the Resolution Professional with ARCK Resolution Professionals LLP, through Sh. Anil Kohli, Designated Partner (Registration No. IBBI/IPE-0030/IPA-1/2022-23/S0013) as the Resolution Professional for Ekdant Buildtech Pvt. Ltd.*
- b) *Pass such other and further orders as this Hon'ble Tribunal may deem fit and In the circumstances of the case.*

Taking into consideration the said submissions made by the Learned Counsel for the Applicant as well as the averments contained in the Application, this Adjudicating Authority is inclined to allow the present application i.e. IA/497/ND/2025, consequently, Mr. Chetan Gupta, Resolution Professional

with ARCK Resolution Professionals LLP, is hereby replaced with Mr. Anil Kohli, Designated Partner (Registration No. IBBI/IPE-0030/IPA-1/2022-23/S0013) as the Resolution Professional for Ekdant Buildtech Pvt. Ltd.

Therefore, the present application i.e. IA/497/ND/2025 stands allowed and disposed of.

IA/1698/ND/2025

List on 26.05.2025.

Sd/-
ATUL CHATURVEDI
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)